

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 1177 of 2004

Jabalpur, this the 4th day of January, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Smt. Nirmala Sendere, W/o. late
Shri Sukhlal Sendere, aged about
Years, R/o. Ward No. 32, Moti
Nagar, Balaghat, M.P. Applicant

(By Advocate – Ku. Rashmi Rajak on behalf of Shri Ashish Sinha)

V e r s u s

1. Union of India, through the
Secretary, Department of Finance,
New Delhi.
2. The Commissioner, Income Tax Dept.
Income Tax Office, Balaghat, M.P. Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main reliefs :

“B to command the respondents to give the applicant a compassionate appointment on the suitable post as early as possible.”

3. The brief facts of the case are that the husband of the applicant was in service with the respondents. During his service he died on 24th September, 2001 after putting near about more than 20 years of service. He left behind him the applicant and 4 minor sons i.e. two daughters and two sons. After the death of her husband the applicant approached the department of the respondents to get employment on compassionate ground and submitted the application on prescribed pro-forma (Annexure A-2). Thereafter, she met the respondents, number of times personally, but no interest was taken by the respondents to consider her case for



compassionate appointment so far. Hence, she has filed this Original Application.

4. The learned counsel for the applicant argued that after the death of her husband she applied for compassionate appointment on the prescribed pro-forma to respondent No. 2 and also filed declaration/undertaking with it. But the respondents have not considered and decided her case so far. She further submits that the applicant will be satisfied if she is directed to file a representation to the respondents regarding her grievances and further the respondents be directed to decide the same within a stipulated period.

5. In the facts and circumstances of the case, I feel that ends of justice would be met, if the applicant is directed to file a fresh representation to the respondents regarding her grievances within a period of 15 days from the date of receipt of a copy of this order. I do so accordingly. If the applicant complies with this, then the respondents are directed to consider and decide the said representation of the applicant in accordance with rules, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of such representation. The applicant is also directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

6. Accordingly, the Original Application stands disposed of at the admission stage itself.



(Madan Mohan)
Judicial Member

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